

HIGH COURT OF HIMACHAL PRADESH,

“REVENSWOOD” SHIMLA - 171001

Recruitment to H.P.Judicial Service in different cadres
against existing and future vacancies.

REVISED TIME SCHEDULE AND DETAILS OF VACANCIES

(SUBJECT TO THE APPROVAL OF THE HON'BLE SUPREME COURT)

1. Additional District and Sessions Judges in the cadre of District Judges/Additional District Judges:

(i) 65% by promotion from amongst Civil Judges(Senior Division) including Additional District and Sessions Judges working on adhoc basis on the basis of principle of Merit-cum-Seniority and passing a suitability test.

Sr. No.	Description	Date
1.	<p>a) existing vacancies = 9</p> <p>b) Future vacancies that may arise within one year due to retirement = nil.</p> <p>c) Future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten per cent of the number of posts(Modified by the Hon'ble Supreme Court vide order dated 24.3.2009 to the extent that in future the High Court shall notify the existing number of vacancies plus the anticipated vacancies for the next one year)</p>	31 st May, 2013
2	<p>Publication of list of eligible officers</p> <p>a) The list shall be put on the website</p> <p>b) Zone of consideration should be 1:3 of the number of vacancies</p>	15 th July, 2013
3 3	Receipt of judgments from the eligible officers	31 st July, 2013
4	<p>Viva voce</p> <p>Criteria</p> <p>a) ACR for last five years:</p> <p>b) Evaluation of judgments furnished and</p>	16 th to 30 th September, 2013

	c) Performance in the oral interview	
5	<p>Declaration of final select list and communication to the appointing authority</p> <p>a) Result shall be put on the website and also published in the newspaper</p> <p>b) Select list be published in order of merit and should be double the number of vacancies notified(modified by the Hon'ble Supreme Court vide order dated 24.3.2009 that some candidates also be included in the wait list.)</p>	31 st October, 2013
6	a) Issue of appointment letter by the competent authority for all existing vacant posts as on date	30 th November, 2013
7	Last date for joining	31 st December, 2013

(ii) 10% by promotion from the eligible Judicial Officers having 5 years service as Civil Judges (Sr. Division) including Additional District and Sessions Judges working on adhoc basis through limited competitive examination.

Sr. No.	Description	Dated
1.	<p>Number of vacancies to be notified by the High Court</p> <p>a) existing vacancies = 1</p> <p>b) Future vacancies that may arise within one year due to retirement-nil.</p> <p>c) Future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten per cent of the number of posts (Modified by the Hon'ble Supreme Court vide order dated 24.3.2009 to the extent that in future the High Court shall notify the existing number of vacancies plus the anticipated vacancies for the next one year)</p>	31 st May, 2013
2.	Advertisement inviting application from eligible Judicial Officers	15 th June, 2013
3.	Last date for receipt of applications	30 th June, 2013
4.	Publication of list of eligible Judicial Officers	15 th July, 2013
5.	Dispatch/issue of admit cards to the eligible Judicial Officers	16 th July to 15 th August, 2013
6.	<p>Written Examination may be-</p> <p>Objective questions with multiple choice question which can be scrutinized with the help of the computer; and</p> <p>Subjective/narrative.</p>	31 st August, 2013
7.	<p>Declaration of result of written examination</p> <p>a) Result shall be put on the website and also published in the news paper;</p> <p>The ratio of 1:3 of the available vacancies to the successful candidates shall be maintained.</p>	22 nd October, 2013
8.	Viva Voce	11 th to 16 th November, 2013
9.	<p>Declaration of final select list and communication to the appointing authority:-</p> <p>Result shall be put on the website and also published in the</p>	25 th November, 2013

	<p>newspaper;</p> <p>Select List shall be published in the order of merit and shall be double the number of vacancies notified; (modified by the Hon'ble Supreme Court vide order dated 24.3.2009 that some candidates also be included in the wait list.)</p> <p>Select list shall be valid till the next select list shall be valid till the next select list is published.</p>	
10.	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	10 th December, 2013
11.	Last date of joining	31 st December, 2013

IMPORTANT NOTES

1. The applications received after the due date or incomplete applications shall be outrightly rejected and no correspondence will be entertained in that respect. The words "**Applications for the post of Additional District and Sessions Judge**" should be superscribed on top of the envelope containing the application form.
2. Only such Judicial Officers who are found eligible and whose applications are complete in all respects shall be entitled to participate in the written examination. A list of such Judicial Officers shall be displayed on the website of the High Court from 15.7.2013 onwards. The candidates are therefore advised to visit the High Court website <http://himachal.nic.in/highcourt> for this purpose.
3. The admit cards for the written examination to the eligible Judicial Officers, including therein, inter alia, the venue and location of the examination centre shall be issued to them as per the time schedule, referred to above.
4. For eligibility criteria, please refer to Rule 5 and 6 of the H.P.Judicial Service Rules, 2004 read with H.P.Judicial Service (1st Amendment) Rules, 2008.
5. Enclose one copy of pass port size photograph in addition to the photograph affixed on the application form alongwith application form.

(iii) 25% by direct recruitment from eligible Advocate on the basis of examination, written as well as oral(viva voce) test.

Sr. No.	Description	Dated
1.	<p>Number of vacancies to be notified by the High Court</p> <p>a) existing vacancies = 2(For general category)</p> <p>b) Future vacancies that may arise within one year due to retirement = nil.</p> <p>c) Future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten per cent of the number of posts (Modified by the Hon'ble Supreme Court vide order dated 24.3.2009 to the extent that in future the High Court shall notify the existing number of vacancies plus the anticipated vacancies for the next one year)</p>	31 st May, 2013
2.	Advertisement inviting application from eligible candidates	15 th June, 2013
3.	Last date for receipt of applications	30 th June, 2013
4.	Publication of list of eligible applicants	15 th July, 2013
5.	Dispatch/issue of admit cards to the eligible applicants	16 th July to 15 th August, 2013
6.	<p>Written Examination may be-</p> <p>a) Objective questions with multiple choice question which can be scrutinized with the help of the computer; and</p> <p>b) subjective/narrative.</p>	31 st August, 2013
7.	<p>Declaration of result of written examination</p> <p>Result shall be put on the website and also published in the news paper;</p> <p>The ratio of 1:3 of the available vacancies to the successful</p>	22 nd October, 2013

	candidates shall be maintained.	
8.	Viva voce	11 th to 16 th November, 2013
9.	<p>Declaration of final select list and communication to the appointing authority:-</p> <p>a) Result shall be put on the website and also published in the newspaper;</p> <p>b) Select List shall be published in the order of merit and shall be double the number of vacancies notified; (modified by the Hon'ble Supreme Court vide order dated 24.3.2009 that some candidates also be included in the wait list.)</p> <p>Select list shall be valid till the next select list shall be valid till the next select list is published.</p>	25 th November, 2013
10.	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	10 th December, 2013
11.	Last date of joining	31 st December, 2013

IMPORTANT NOTES

1. The applications received after the due date or incomplete applications shall be out rightly rejected and no correspondence will be entertained in that respect. The words **“Applications for the post of Additional District and Sessions Judge”** should be superscribed on top of the envelope containing the application form.
2. Only such candidates who are found eligible and whose applications are complete in all respects shall be entitled to participate in the written examination. A list of such candidates shall be displayed on the website of the High Court from 15.7.2013 onwards. The candidates are therefore advised to visit the High Court website [Http://himachal.nic.in/highcourt](http://himachal.nic.in/highcourt) for this purpose.
3. **No TA/DA** shall be paid to be candidates called for the written examination/viva voce.
4. The admit cards for the written examination to the eligible candidates, including therein, inter alia, the venue and location of the examination centre shall be issued to them as per the time schedule, referred to above.
5. For eligibility criteria, please refer to Rules 5 and 6 of the H.P.Judicial Service Rules, 2004 read with H.P.Judicial Service (1st Amendment) Rules, 2008.
6. The application on the prescribed format, dully filled in, should be accompanied by the following:

- a) DD/postal order for Rs.500/- favoring the Registrar General, High Court of H.P. and payable at Shimla;
- b) One copy of pass port size photograph in addition to the photograph affixed on the application form;
- c) Copy of enrolment certificate under the Advocates Act, 1961;
- d) Copy of income Tax returns in the last three years, if the candidate is an Income Tax Payee;
- e) Original testimonials as mentioned at Column No.5 referred hereinabove.

2. **Resultant Vacancy of Civil Judges (Senior Division) on ad hoc basis from the cadre of Civil Judges(Jr. Division) on the basis of merit-cum-seniority:**

Sr. No.	Description	Date
1.	<p>a) existing vacancies = nil</p> <p>b) Future vacancies that may arise within one year due to retirement. = 01</p> <p>c) Future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten per cent of the number of posts (Modified by the Hon'ble Supreme Court vide order dated 24.3.2009 to the extent that in future the High Court shall notify the existing number of vacancies plus the anticipated vacancies for the next one year)</p>	31 st May, 2013
2	<p>Publication of list of eligible officers</p> <p>a) The list may be put on the website</p> <p>b) Zone of consideration should be 1:3 of the number of vacancies</p>	15 th July, 2013
3	Receipt of judgments from the eligible officers	31 st July, 2013
4	<p>Viva voce</p> <p>Criteria</p> <p>a) ACR for last five years:</p> <p>b) Evaluation of judgments furnished</p>	16 th to 30 th September, 2013
5	<p>Declaration of final select list and communication to the appointing authority</p> <p>a) Result may be put on the website and also published in the newspaper</p> <p>b) Select list be published in order of merit and should be double the number of vacancies notified. (modified by the Hon'ble Supreme Court vide order dated 24.3.2009 that some candidates also be included in the wait list.)</p>	30 th November, 2013

6	Issue of appointment letter by the competent authority for all existing vacant posts as on date	20 th December, 2013
7	Last date for joining	31 st December, 2013